

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

56

CCP NO. 177/93 in
QA NO. 790/92

DECIDED ON : 27.10.1993

Jai Charan Verma

...

Petitioner

Vs.

M. B. Kaushal, Commissioner of
Police, Delhi

...

Respondent

CCRAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

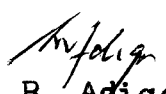
None appears for Petitioner

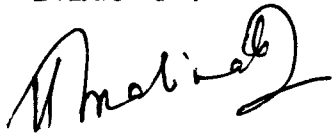
Ms. Sumedha Sharma for Ms. Avnish Ahlawat,
Counsel for Respondent

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath :-

In R.A.22/93, the Bench has vide its order dated
8.10.1993 set aside the order made in O.A.790/92.
Hence, the C.C.P. for enforcing the said order does
not survive. Hence, this C.C.P. is dismissed.


(S. R. Adige)
Member (A)


(V. S. Malimath)
Chairman

as